

S OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Ord. dt. 2.1.03

Rejoinder not filed

order dated 12.5.2004

Heard in part.

23/11/03

Bench

Mr. A.K. Bose, learned Standing Counsel wants to obtain instructions from the Department.

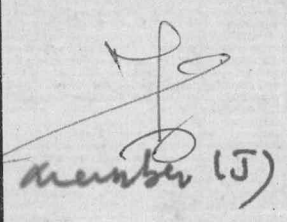
Ord. dt. 24.1.03

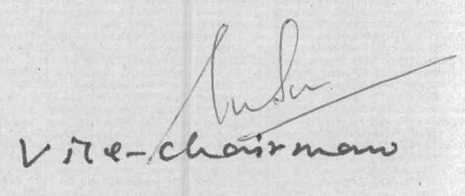
Rejoinder filed.
copy sent.

With regard to para-10 of the counter and the reply of the applicant thereto in his Rejoinder (page-3). Adjourned to 24.5.2004 for further hearing. Instructions be obtained in the meantime.

20/2/03

Bench


member (J)


Vice-Chairman

For hearing.

Bench

Dated 24.05.2004.

11/5/04

For further hearing.
P/H.

Bench

Ld. Counsel for the Applicant, by filing a memo dated 24.5.04 relying the memo filed by the Counsel for the Respondents dt. 24.5.04 enclosing the code of prosecution of Applicant submits that there remains nothing further

21/5/04

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

on 24.5.04

Copies of order prepared for Counsel on both sides.

20/5
H.C.

~~Earlier~~ in this OA for adjudication this OA be disposed of for having infraction with liberty to approach this Tribunal if occasion arises. Having heard both sides this OA is disposed of for having infraction with liberty to Applicant to approach this Tribunal, if so advised.

Submis
Vice-Chairman
for
Member